



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 6] AMARAVATI, WEDNESDAY, 18th FEBRUARY, 2026.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 18th February, 2026.

L. A. Bill No. 6 of 2026

A BILL FURTHER TO AMEND THE ANDHRA PRADESH CHARITABLE AND HINDU RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT, 1987.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2026. Short title and Commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. In the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987, in section 19, in sub-section (1), in clause (b), after the words "deaf-mute" the words "or is suffering from leprosy" shall be omitted. Amendment of section 19. Act No.30 of 1987.

STATEMENT OF OBJECTS AND REASONS

The Law department has informed that the Hon'ble Supreme Court in W.P. No.83/2010 in its Orders dated 07-05-2025, observed that the continuation of discriminatory and demeaning provision in various statutes against "Leprosy" affected/cured persons and directed all the State Governments to look into their legislations and carryout the necessary exercise, leaving no scope of discrimination.

The Law department has informed that they have identified certain State Acts initially and identified derogatory provisions against leprosy affected/cured persons and also requested to verify other State Acts, Regulations, Statutory rules or bye laws pre or post constitution if any pertaining to the Revenue(Endowments) Department, identify where such expressions which are derogatory in respect of Leprosy affected or cured persons are mentioned, make amendments and send proposals to Law department immediately.

The Revenue(Endowments) Department has identified certain provision in the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Act No.30 of 1987) for deletion of the words "suffering from leprosy".

Accordingly, it has been decided to amend the said Act, suitably.

The Bill seeks to give effect to the above decision.

ANAM RAMANARAYANA REDDY
Minister for Endowments

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notifications in respect of the matters specified therein and generally to carry out the purposes of the Act.

All such notifications issued, which are intended to cover the matters mostly of procedural in nature are to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

ANAM RAMANARAYANA REDDY

Minister for Endowments

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

ANAM RAMANARAYANA REDDY
Minister for Endowments

PRASANNA KUMAR SURYADEVARA
Secretary-General to Legislature.